

**Court-II**

**In the Appellate Tribunal for Electricity, New Delhi**  
*(Appellate Jurisdiction)*

**IA No.403 of 2016 in Appeal No.245 of 2015 and IA No.398 of 2015**

**Dated : 29<sup>th</sup> July, 2016**

**Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER**  
**HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER**

**In the Matter of:**

**The Tata Power Company Ltd. (D) ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishal Anand  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy R.Ranganadhan  
Mr. D.V.Raghu Vamsy

**ORDER**

IA No. 403 of 2016 in Appeal No.245 of 2015 has been moved for staying the pronouncement of judgment, which Appeal No.245 of 2015 was reserved for judgment. The ground for not pronouncing the judgment is that Review petition No.13 of 2016 in the decided batch of appeals, being Appeal Nos. 244 of 2015 and 246 of 2015 has been filed on some aspects relating to Tata Power on generation and transmission tariff. The judgment in Appeal No.245 of 2015 was reserved on 01<sup>st</sup> June, 2016.

Post this Appeal and Review Petition No.13 of 2016 (in Appeal Nos. 244 of 2015 and 246 of 2015) for fresh arguments on **05<sup>th</sup> October, 2016**.

**( T. Munikrishnaiah )**  
**Technical Member**  
*sh/kt*

**( Justice Surendra Kumar )**  
**Judicial Member**